

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**A.B.A. No. 3140 of 2020**

.....  
1.Kishore Kumar Dandapat @ Kishor Kumar Dandapat  
2.Jasomati Dandapat ..... Petitioner(s)

-V e r s u s-

1.The State of Jharkhand  
2.Smt. Priya Dandapat ..... Opposite Party(s)

.....  
**CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN**

.....  
For the Petitioner(s) : Mr. Binod Singh, Advocate  
For the State : A.P.P  
For the O.P.No2 : Mr. Chandrajit Mukherjee, Advocate

02/09.09.2020 Heard learned counsel for the parties through V.C.

Learned counsel for the petitioners undertakes to remove the defects as pointed out by the office within a period of eight weeks from today.

Learned counsel for the O.P.No.2 as well as learned counsel for the State is directed to file counter-affidavit in this case

List this case after two months.

In the meantime no coercive steps shall be taken against these petitioners in connection with Complaint Case No. 199 of 2019, pending in the Court of learned Judicial Magistrate, 1<sup>st</sup> Class, Ghatshila, if process under Sections 82 and 83 of the Cr. P.C. has not been issued against these petitioners till date.

**(Deepak Roshan, J.)**

Amardeep/